

# ACT No. IV OF 1931.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 3rd  
March, 1931.)

An Act further to amend the Indian Income-tax Act, 1922, for  
a certain purpose.

**W**HEREAS it is expedient further to amend the Indian  
Income-tax Act, 1922, for the purpose hereinafter ap-  
pearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Income-tax (Amend- Short title.  
ment) Act, 1931.

2. In clause (e) of sub-section (1) of section 58C of the Amendment of  
Indian Income-tax Act, 1922, after the word " trustees " the Act XI of 1922.  
words " or in the Official Trustee " shall be inserted.

Price 1 anna or 1½d.]

MGIPC—L—IX-8—26-3-31—5,000.